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O.A. No.1496/2003

Order Dated 09.01.2008

Coram : Hon'ble Shri C.R. Mohapatra, Member(A)

Mr. B. Pradhan, Ld. Counsel appears for the Applicant and submits that the Applicant has received the notice and he further states that there is a dialogue between the Applicant and the Management to settle the pending issues and the same is likely to be settled very soon.

This case is of 2003, and as stated by Ld. Counsel for the Applicant, there is likelihood of settlement regarding the grant of appropriate pay scale and consequential benefits including revision of salary etc with retrospective effect.

I direct that the dialogue between the Applicant and the Management may be completed within a period of one month and thereafter if the Applicant is still aggrieved he may file a fresh O.A.

With the above observation and direction this O.A. is disposed of. No order as to costs.

Send copy of this order to the Applicant and Ld. Counsel appearing for both sides.


C.R. Mohapatra
MEMBER (A)